

the possibility of cotton cultivation;

(b) if so, the region/districts in Orissa where the soil is found suitable for cotton cultivation; and

(c) the steps taken for cotton cultivation in these areas?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL): (a) to (c). A Centrally Sponsored Scheme of Intensive Cotton Development Programme is being implemented in Orissa State to step up production of cotton. Cotton is cultivated in different parts of the State over an average area of 5,900 ha. The State has 11 Soil Testing Laboratories but they do soil testing without reference to exploring the possibility for cultivation of a particular crop. Besides soil, there are other agro-climatic factors which determine the possibility of a crop for its cultivation in an area.

Tourism in Southern States

220. SHRI G.S. BASAVARAJ: Will the Minister of TOURISM be pleased to state:

(a) whether Southern States have de-

cidated to launch an aggressive campaign to promote regional tourism on the lines of the Golden Triangle in North India to attract foreign tourists;

(b) if so, the details of the proposals received by the Union Government from those States; and

(c) the assistance provided by the Union Government to these States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) Yes, Sir. The Southern States are making efforts to develop tourism in the Southern region.

(b) No concrete proposals have been received.

(c) Development and promotion of Tourism is primarily the responsibility of the State Governments. However, the Department of Tourism extends financial assistance for development and promotion of tourism to various States on specific schemes based on their merit, availability of funds and interse priority. Financial assistance provided to the Southern States in the 7th Five Year Plan is as under:—

(Rs. in lakhs)

<i>Sl. No.</i>	<i>Name of State</i>	<i>Amount sanctioned</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Andhra Pradesh	310.46
2.	Karnataka	252.20
3.	Kerala	861.10
4.	Tamil Nadu	473.67

Issues Discussed by UN Commission on Human Rights on Minorities

221. SHRI A.K.A. ABDUL SAMAD: Will the Minister of EXTERNAL AFFAIRS be

pleased to state:

(a) the major issues discussed by the UN Commission on Human Rights and its

sub-Commission on Minorities during 1989 and 1990;

(b) the particulars of Indian representatives during these years;

(c) the progress made in the drafting/ adoption of the International Declaration on Minorities;

(d) whether the Government propose to ratify the International Covenants and to accede to the optional protocol; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) During 1989 and 1990 the UN Commission on Human Rights and its Sub-Commission on the Prevention of Discrimination and Protection of Minorities discussed a very wide range of subjects pertaining to different aspects of human rights. Besides thematic issues such as Enforced or Involuntary Disappearances, Torture, Religious Intolerance and Summary or Arbitrary Executions, the question of human rights abuses in a number of countries, including those which revealed a pattern of gross and persistent violation of human rights, were focussed upon at those sessions of the Commissions and its Sub-Commission.

(b) The Indian delegations to the 1989 and 1990 sessions of the Commission on Human Rights were led by Shri Veerendra Patil, M.P., and Shri Rajmohan Gandhi respectively. The independent Indian expert at the 1989 and 1990 sessions of the Sub-Commission on the Prevention of Discrimination and Protection of Minorities were Shri M.C. Bhandare, M.P., and Justice R. Sachar respectively.

(c) Limited progress has been made by the open-Ended Working Group appointed by the Human Rights Commission for drafting

a Declaration on the Rights of Persons belonging to National, Ethnic, Religious and Linguistic Minorities. The text of the draft is to be examined again during a two-week session of the Working Group; to be held in Geneva during the course of the next session of the Human Rights Commission in February/March, 1991.

(d) and (e). India has ratified the International Covenants on Civil and Political Rights and on Economic, Social and Cultural Rights. We are presently not considering ratification of the two Optional Protocols to the International Covenant on Civil and Political Rights.

Expenditure incurred on Haj Mission, 1990

222. SHRI A.K.A. ABDUL SAMAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total expenditure incurred on the official Haj Mission for Haj, 1990 with break-up by major heads of expenditure;

(b) the expenditure incurred in foreign currency;

(c) the expenditure incurred on gifts and hospitality; and

(d) the details of the recommendations made by the Haj Mission to the Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) to (c). Details of the expenditure incurred on the official Haj Goodwill Delegation for Haj 1990 under major head 2061-C-External Affairs-C-(9) Other Expenses C (9) (4) India's Delegation to the United Nations etc. are given in the attached Statement-I.

(d) Recommendations made to Government by the Haj Goodwill Delegation are given in the attached Statement-II.